Dated: 27.2.1998 (20)

Applicant by Mr.P.A.Prabhakaran. Respondents by Mr.S.S.Karkera for Mr.P.M. Pradhan.

In this CA, the applicants are seeking appointments as LDC in the Office of Income tax Appellate Tribunal, Mumbai. Today the learned counsel for the respondents brings to our notice that offer of appointment to Applicants No. 2 to 5 has been given for appointment on adhoc basis and tenders copies of offer of appointment given to Applicants No. 2 to 5. The learned counsel for the applicants states that in view of this offer of appointment, the DA. is not pressed. It is also brought to our notice that the first applicant has since joined the New India Insurance Company and hence , she is not interested in the offer of appointment. For the above reasons the OA. is disposed of as not pressed.

(p.p.skivastava) m (a) (R.G. VAIDYANATHA)

mrj•

(3)

Order/Ledgement despatched to AT 13/98